

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.632 OF 2022

IN THE MATTER OF:

V.K. Tyagi.

.....Applicant

Versus

State of Uttarakhand&Ors.... Respondents

**RESPONSE BY WAY OF AFFIDAVIT ON BEHALF OF DEPARTMENT OF IRRIGATION, GOVT. OF UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED 18.04.2023.**

**P A P E R - B O O K**  
**I N D E X**

| <u>Srl</u> | <u>Particulars</u>  | <u>Pages</u> |
|------------|---|--------------|
| 1.         | Response by way of Affidavit on behalf of Department of Irrigation, Govt. of Uttarakhand in compliance of directions passed by the Hon'ble National Green Tribunal vide its order dated 18.04.2023. |              |
| 2.         | <u>ANNEXURE R-1</u> : A true copy of the order dated 18.04.2023 passed by this Hon'ble Tribunal   |              |
| 3.         | <u>ANNEXURE R-2</u> : A true photo copy of letter dated 17.03.2023  |              |
| 4.         | <u>ANNEXURE R-3</u> A true photocopy of letter No.227/UKhGnru/Ra.Anu./N.G.T. dated 12.04.2023   |              |

Filed by:

*Rahul Verma*

[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand /  
Respondent s

137, Tower No.10, Supreme Enclave,  
MayurVihar Phase-I, Delhi-110091

Mobile No. 9717706032

Email- [advrahulverma9999@gmail.com](mailto:advrahulverma9999@gmail.com)



*[Handwritten signature]*

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 632 OF 2022

IN THE MATTER OF:

V.K. Tyagi.

.....Applicant

Versus

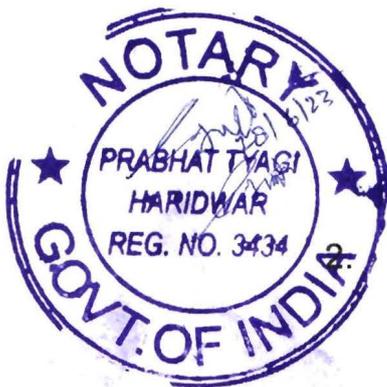
State of Uttarakhand&Ors.... Respondents

**RESPONSE BY WAY OF AFFIDAVIT ON BEHALF OF  
DEPARTMENT OF IRRIGATION, GOVT. OF UTTARAKHAND IN  
COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED  
18.04.2023.**

I, Prem Singh Panwar S/o Shri C.S. Panwar aged about 59 years, presently posted as Chief Engineer Level-2, Irrigation Department Haridwar, Govt. of Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Response by way of Affidavit on behalf of Department of Irrigation, Govt. of Uttarakhand.

That the grievances of the applicant in the abovementioned matter are that encroachments have been made on the land of



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river Sonali, which is a tributary of river Ganga, for cultivation which is causing obstruction to its flow. Untreated sewage is also being discharged in river Sonali which is causing death of the fish and other aquatic life. It has been further alleged by the applicant that the river has been converted to a drain which is contaminating ground water and resulting in environmental degradation.

3. That the matter was earlier listed before this Hon'ble Tribunal on 13.10.2022 and this Hon'ble Tribunal was pleased to constitute a joint committee with direction to submit factual and action taken report within one month.
4. That in compliance of the abovementioned order dated 13.10.2022 passed by this Hon'ble Tribunal, the report of the Joint Committee was submitted in this Hon'ble Tribunal.
5. That the matter was again listed on 10.02.2023 before this Hon'ble Tribunal, after hearing, the Hon'ble Tribunal was pleased to pass the following directions:-



“ .....

.....

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4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it necessary to have response of (1) the State of Uttarakhand through Chief Secretary, Government of Uttarakhand, (2) State Program Management Group, NamamiGange, Department of Drinking Water and Sanitation, Government of Uttarakhand, (3) Department of Jal Shakti, Government of Uttarakhand, (4) Uttarakhand Space Application Center, Department of Information and Science Technology, Government of Uttarakhand, (5) State PCB and (6) the District Magistrate, Haridwar who stand impleaded as respondents No. 1 to 6. The Registry is directed to prepare and attach memo of parties with the application.

5. Reply/response by respondents no. 1 to 6 be filed within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF

6. In their reply/response, the concerned respondents shall specifically mention in detail the steps taken for notification of the Flood Plain Zone of river Sonali, removal of



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*illegal encroachment on the land of river Sonali and steps taken for tapping of drains for ensuring that untreated sewage is not discharged in river Sonali.*

*7. List for further consideration on 18.04.2023.”*

6. That thereafter, the matter was listed on 18.04.2023, after hearing, this Hon'ble Tribunal was pleased to pass the following directions:-

*“1. In compliance of order dated 10.02.2023, replies have been filed by UKPCB vide email dated 13.04.2023 and by Joint Magistrate, Roorkee vide email dated 17.04.2023.*

*2. In its reply UKPCB has mentioned that 18 farmers were found to have illegally cultivated land of river Sonali and encroachments by 5 persons have been removed. UKPCB has also mentioned that specific references have been made to the Uttarakhand Payjal Nigam, Mohini Road, Dehradun and to the District Magistrate, Haridwar for compliance with orders passed by this Tribunal.*

*3. In his reply the Joint Magistrate, Roorkee has mentioned that action for removal of encroachments against 13 farmers who*



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had encroached upon the land of the river Sonali has been taken and that detailed project report for setting up of STP to tap the drains falling in river Sonali will be submitted to the Director, SPMG, Dehradun.

4. There is no mention in any of the replies as to what steps have been taken for notification of the flood plain zone of river Sonali.

5. Even it appears that no proper efforts have been made for identification of all encroachments on the Flood Plain Zone (FPZ) of river Sonali in the municipal limit/upstream and downstream of the river in the territory of Uttarakhand and removal of the same.

6. The proposal for setting up of STP is yet to be prepared and submitted to the concerned authorities.

7. The respondents are directed to file additional replies with requisite details alongwith relevant documents covering all relevant aspects within two months by email at [judicial-nqt@gov.in](mailto:judicial-nqt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF

8. List for further consideration on 05.07.2023.”



-6-

A true copy of the said order dated 18.04.2023 is annexed hereto and marked as ANNEXURE R-1.

7. That in compliance of the abovementioned directions passed by this Hon'ble Tribunal, the Factual Report/ Compliance Report as far as Department of Irrigation, Govt. of Uttarakhand by way of present Response by way of Affidavit on behalf of Department of Irrigation, Govt. of Uttarakhand is being filed as follows:-

| Point No. | Point to which the Department of Irrigation, Govt. of Uttarakhand has to comply with   | The Response/ Factual and compliance report of the point   |
|-----------|--|--|
| 04        | There is no mention in any of the replies as to what steps have been taken for notification of the flood plain zone of river Sonali. | According to the provisions of Uttarakhand Flood Plain Zoning Act, 2012, the necessary study related to hydrology for notifying the flood plain area of various rivers located under the State is being done by Hydraulics Circle, Bahadarbad Irrigation Division, Uttarakhand. Due to the large |

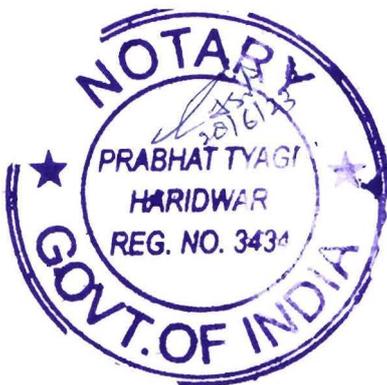


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number of river channels and their length and the need for separate hydrological study of each river channel, this work is being done in phase-wise manner.

The Agreement has been executed in the month of March, 2023 between Consultancy Agency namely Visiontek Consultancy Services Pvt. Ltd., and the Hydraulics Circle, Bahadarabad Irrigation Division, Uttarakhand for Consultancy work for Flood Plain Zoning in accordance with Uttarakhand Flood Plain Zoning Act, 2012 13 rivers including river Solani situated in District Haridwar, the work of survey of the concerned



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rivers is in process. A copy of the letter dated 17.03.2023 in this regard for starting the necessary consultancy work for Flood Plain Zoning by the Superintending Engineer, Hydraulics Circle, irrigation Division, Bahadarabad, Uttarakhand is being annexed hereto for kind perusal of this Hon'ble Tribunal and the same is marked as ANNEXURE R-2.

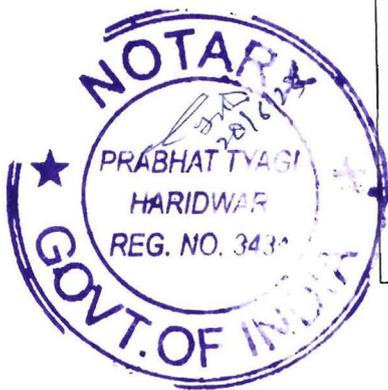
According to the abovementioned Agreement the time for the abovementioned research work has been fixed upto 16.01.2024, thereafter, the target for notifying the Flood Plain Zone as per the Uttarakhand Flood Plain Zoning



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-5-

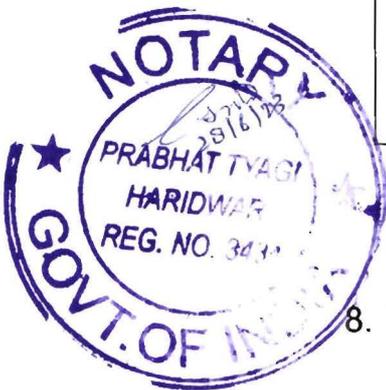
|    |  |   |
|----|--|---|
|    |  | Act,2012 will be done upto December, 2024.  |
| 05 | Even it appears that no proper efforts have been made for identification of all encroachments on the Flood Plain Zone (FPZ) of river Sonali in the municipal limit/upstream and downstream of the river in the territory of Uttarakhand and removal of the same. | <p>The land situated in the flood plain zone of the Sonali River is under the ownership and control of the Department of Irrigation, Govt. of Uttar Pradesh.</p> <p>In the reply filed by Uttarakhand Pollution Control Board in compliance of the order dated 10.02.2023 passed by this Hon'ble Tribunal in the abovementioned Original Application, it has been mentioned that 18 farmers are practicing illegal cultivation and 05 encroachments have been removed. In continuation of the same it is respectfully submitted</p> |



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that rest of 13 encroachers have been removed by the Department of irrigation after issuing the notice dated 11.04.2023 and the land have been made vacant from the illegal encroachment. The information in this regard has been sent to the Joint Magistrate, Roorkee, by the Executive Engineer, North Division, Ganga Canal, Roorkee vide its letter No.227/UKhGnru/Ra.Anu./N.G.T. dated 12.04.2023. Copy of the same is annexed hereto and marked as ANNEXURE R-3



8. That the present Response by way of Affidavit in compliance of

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directions passed by this Hon'ble Tribunal is being filed on behalf of Department of Irrigation, Government of Uttarakhand for kind perusal of this Hon'ble Tribunal.

9. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the State of Uttarakhand in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal, and the present Original Application be kindly disposed off as all the directions issued by this Hon'ble Tribunal are now complied with.



DEPONENT ✓

**VERIFICATION**

I, the deponent above named do hereby verify and say that the contents of my above Response by way of Affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal



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submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Haridwar, Uttarakhand on this 28 day of June, 2023.



DEPONENT



Filed through:



[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand  
/Respondents

137, Tower No.10, Supreme Enclave,  
MayurVihar Phase-I,  
Delhi-110091

Mobile No. 9717706032

Email- [advrahulverma9999@gmail.com](mailto:advrahulverma9999@gmail.com)

**ATTESTED**


**PRABHAT TYAGI**  
ADVOCATE  
NOTARY GOVT. OF INDIA  
HARIDWAR



**PRABHAT TYAGI**  
ADVOCATE  
Reg. No. UK-1864/84  
UP-5357/80



Item No. 04

(Court No. 2)

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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)  
Original Application No.632/2022

V.K. Tyagi ...Applicant

Versus

State of Uttarakhand & Ors. ...Respondents

Date of hearing: 18.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None.

Respondent: Mr. Rahul Verma, Additional Advocate General for  
the State of Uttarakhand.  
Mr. Mukesh Verma, Advocate for the  
UKSPCB (through VC).

**Application is registered based on a Letter Petition received by Email.**

**ORDER**

1. In compliance of order dated 10.02.2023, replies have been filed by UKPCB vide email dated 13.04.2023 and by Joint Magistrate, Roorkee vide email dated 17.04.2023.
2. In its reply UKPCB has mentioned that 18 farmers were found to have illegally cultivated land of river Sonali and encroachments by 5 persons have been removed. UKPCB has also mentioned that specific references have been made to the Uttarakhand Payjal Nigam, Mohini Road, Dehradun and to the District Magistrate, Haridwar for compliance with orders passed by this Tribunal.
3. In his reply the Joint Magistrate, Roorkee has mentioned that action for removal of encroachments against 13 farmers who had encroached upon the land of the river Sonali has been taken and that detailed project report



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for setting up of STP to tap the drains falling in river Sonali will be submitted to the Director, SPMG, Dehradun.

4. There is no mention in any of the replies as to what steps have been taken for notification of the flood plain zone of river Sonali.

5. Even it appears that no proper efforts have been made for identification of all encroachments on the Flood Plain Zone (FPZ) of river Sonali in the municipal limit/upstream and downstream of the river in the territory of Uttarakhand and removal of the same.

6. The proposal for setting up of STP is yet to be prepared and submitted to the concerned authorities.

7. The respondents are directed to file additional replies with requisite details alongwith relevant documents covering all relevant aspects **within two months** by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF

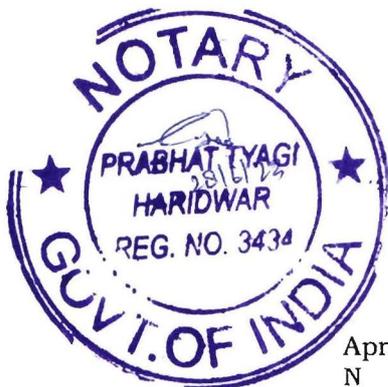
8. List for further consideration on 05.07.2023.

9. In view of the facts and circumstance of the case, we also consider personal appearance of the Chief Engineer, Irrigation Department, Uttarakhand and District Magistrate, Haridwar, Uttarakhand on the next date of hearing to be essential assisting this Tribunal in just and proper adjudication of the questions involved in the case and accordingly they are directed to remain present before this Tribunal on that date.

10. A copy of this order be sent to the Chief Engineer, Irrigation Department, Uttarakhand and District Magistrate, Haridwar, Uttarakhand by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM



April 18, 2023  
N

TRUE COPY  
[Signature]

From.

Superintending Engineer  
Hydraulics Circle, Bahadrabad  
(I.R.I. Roorkee)  
Haridwar, Uttrakhand  
e-mail: [sehyd24@gmail.com](mailto:sehyd24@gmail.com)

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ANNEXURE P-2

To.

Visiontek Consultancy Services Pvt. Ltd.  
Plot No. M-22 & 23, Chandaka Industrial Estate, Patiya  
Bhubaneswar-751024, Dist- Khurda, Odisha  
e-mail- [visiontekin@gmail.com](mailto:visiontekin@gmail.com)

Letter No. - 343/SE(Hyd)/FPZ

Date - 17.03.2023

Subject: Regarding Starting of Consultancy Work in Flood Plain Zoning Rivers Solani, Ratmau, Ramganga West, Nandhaur, Malin and Ladhiya (Lot -3).

Dear Sir,

This is to inform you that Agreement Signed for execution of the "Consultancy Work for Flood Plain Zoning in accordance with Uttrakhand Flood Plain Zoning Act-2012 in Rivers Solani, Ratmau, Ramganga West, Nandhaur, Malin and Ladhiya (Lot -3)." Has been registered as Agreement No. 03/SE(HYD)/FPZ/2022-23, Dated 17.03.2023 for an amount amount of 1,65,25,900.00 (Tendered amount 1,40,05,000.00 + GST@18%= Rs. 25,20,900) i.e. One crore Sixty Five Lakhs Twenty Five Thousand Nine Hundred Rupees Only.

|                        |   |            |
|------------------------|---|------------|
| Date of Start          | : | 17.03.2023 |
| Due Date of Completion | : | 16.01.2024 |

Please complete the work as per scheduled dates above according to the conditions of the contract.

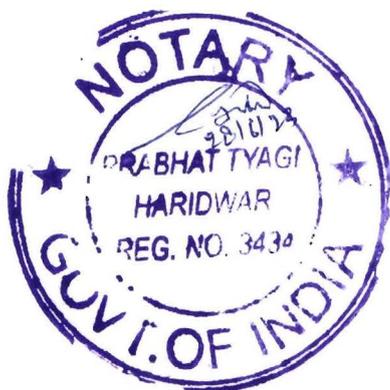
A copy of contract agreement has been enclosed with this letter.

2  
R.C. Gupta  
Superintending Engineer  
Hydraulics Circle, Bahadrabad  
17/3/23

Letter No. - 343/ SE(Hyd)/FPZ, Dated - 17.03.2023

Copy to following for information and necessary action -

1. Chief engineer (Design) and Director IRI, Roorkee.
2. Executive Engineer, Hydraulics Division, Bahadrabad.



9  
R.C. Gupta  
Superintending Engineer  
Hydraulics Circle, Bahadrabad  
17/3/23

17/3/23 20/4/11

पत्रांक 667/ज0वि0म0/बा0मै0परि0

दिनांक:-27/05/2023

**विषय-** मूल आवेदन संख्या 0322/2022 वी0 के0 त्यागी बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश दिनांक 18.04.2023 के सम्बन्ध में।

सन्दर्भ:-आपका पत्र संख्या 1381/मु0अ0ह0/कोर्ट केस दिनांक 22.05.2023।

**मुख्य अभियन्ता स्तर-1,सिचाई विभाग, उत्तराखण्ड-हरिद्वार।**

उपरोक्त विषयक मा0 एन जी0टी0 द्वारा मूल आवेदन संख्या 0322/2022 पारित आदेश के क्रम में अवगत कराना है कि उत्तराखण्ड राज्य में बाढ़ मैदान परिक्षेत्रण अधिनियम-2012 में निहित प्राविधानो के अनुसार राज्य के अन्तर्गत अवस्थित विभिन्न नदियों का फेज वाइज बाढ़ मैदान परिक्षेत्रण का कराये जा रहे है जिसका विवरण निम्नानुसार है-

| S.No                   | Name of River Reach  | Name of River | Length in km   | Current Status   |
|------------------------|--|---------------|--|--|
| <b>Phase- I&amp;II</b> |  |               |  |  |
| 1                      | Bhagirathi Gangotri to Devprayag (excluding the reach from Gangtri to BadethiChungi) | Bhagirathi    | 133.35   | Final notification has been issued of all reaches<br><br>Final notifications has been issued except nearly 20 km length of right bank falling in Dehradun and Haridwar Districts |
| 2                      | Bhilanganga River  | Bhilanganga   | 68.00  |  |
| 3                      | Mandakini (Kedarnath to Rudraprayag)   | Mandakini     | 76.90  |  |
| 4                      | Alaknanda Badrinath to Devprayag   | Alaknanda     | 198.35   |  |
| 5                      | Ganga Devprayag to Rishikesh   | Ganga         | 138.00   |  |
| 6                      | Rishikesh to Bhimgauda Barrage   | Ganga         |  |  |
| <b>Total Length</b>    |  |               | <b>614.60</b>  |  |
| <b>Phase -III</b>      |  |               |  |  |
| 1                      | Kosi- Near Kantali to State border of Uttarakhand                                    | Kosi          | Survey, Hydrological Studies, Hydraulic Modeling etc. Works have been completed and Field validation work is under progress. |  |
| 2                      | Gola- Near Ganrarto state border of Uttarakhand                                      | Gola          |  |  |
| 3                      | Song from Near Pasani Village Uptoconfluene with Ganga                               | Song          |  |  |
| 4                      | Sushwa   | Sushwa        |  |  |

मा0 न्यायालय (एन0जी0टी0) द्वारा बिन्दु संख्या 04 एवं 05 चाही गई आख्या के क्रम में अवगतनीय है कि फेज- IV के अन्तर्गत बाढ़ मैदान परिक्षेत्रण कार्य हेतु सोनाली नदी सहित कुल 13-नदियों (जिसकी कुल लम्बाई 847.40 कि0मी0 है), को चयनित कर अनुबन्ध गठन की कार्यवाही माह मार्च 2023 में पूर्ण किया गया है तथा सम्बन्धित नदियों पर सर्वे आदि की कार्यवाही गतिमान है। फेज-IV के अन्तर्गत बाढ़ मैदान परिक्षेत्रण सम्बन्धित कार्य पूर्ण करने के उपरान्त, सोनली नदी सहित समस्त नदियों की अधिसूचना सम्बन्धित कार्यवाही माह अगस्त-2025 तक पूर्ण कर लिए जाने का लक्ष्य है। सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



पत्रांक: 667/ज0वि0म0/बा0मै0परि0/तददिनांक।

प्रतिलिपि अधीक्षासी अभियन्ता जल विज्ञान खण्ड, बहादुराबाद को पत्र संख्या 438/ज0वि0ख0/बा0मै0परि0/दिनांक 23.5.23 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(रमेश चन्द्र गुप्ता)  
अधीक्षण अभियन्ता  
27.5.23

(रमेश चन्द्र गुप्ता)  
अधीक्षण अभियन्ता

11 TRUE COPY

प्रेषक, अधिशासी अभियन्ता  
उत्तरी खण्ड गंगा नहर  
रुड़की।

ANNEXURE R-3 115

प्रेषित, ज्वाइंट मजिस्ट्रेट  
रुड़की

- 17 -

पत्रांक:- 227 / उखगनरु / रा0अनु0 / एन0जी0टी0 दिनांक 12.04.2023  
विषय:- N.G.T.Original Application No. 632/2022, V.K. Tyagi Versus State of  
Uttarakhand के सम्बन्ध में रुड़की में सोलानी नदी की जमीन पर मिलीभगत कर खेती करने व  
पानी के बहाव को अवरुद्ध करने और पानी को प्रदूषित करने के सम्बन्ध में।  
सन्दर्भ:- आपका पत्रांक 228 / पी0ए0 / दिनांक 25.03.2023

महोदय,

उपरोक्त विषयक संदर्भित पत्र का अवलोकन करने का कष्ट करें। अवगत कराना है कि विषयगत प्रकरण के सम्बन्ध में दिनांक 23.03.2023 को अपरान्ह 11.00 बजे आपके कार्यालय कक्ष में बैठक आहूत की गयी थी। जिसमें इस खण्ड की ओर से श्री मुनेश कुमार शर्मा, उपराजस्व अधिकारी, उत्तरी खण्ड गंगा नहर, रुड़की उपस्थित हुए थे। आयोजित बैठक के कार्यवृत्त के बिन्दु सं0 2 में उपरोक्त मौके पर 13 अतिक्रमणकारियों के नोटिस निर्गत कर 10 दिवस में अतिक्रमण हटवाने के निर्देश दिये गये थे। प्रश्नगत प्रकरण की जाँच सहायक अभियन्ता-तृतीय रुड़की से करायी गई। उनके द्वारा प्रेषित रिपोर्ट सं0 105 / सं0अ0-3 / दिनांक 12.04.2023 के अनुसार जिलेदार रुड़की द्वारा 13 अतिक्रमणकारियों (जिनके द्वारा चारा इत्यादि फसल बोई गई थी) के विरुद्ध नोटिस की कार्यवाही कर दिनांक 11.04.2023 में विभाग द्वारा आपके निर्देशन में पुलिस प्रशासन के सहयोग से अवैध रूप से कास्त की गई चारे आदि की फसल को ट्रैक्टर द्वारा जुताई कर सिंचाई विभाग की भूमि को अतिक्रमणमुक्त करा लिया गया है। मा0 न्यायालय N.G.T.के आदेशों का पूर्ण रूप से अनुपालन सुनिश्चित कर लिया गया है। अवैध कास्त से मुक्त करायी गई भूमि के फोटोग्राफस की छाया प्रति सलग्न है। आख्या सूचनार्थ एवं आवश्यक कार्यवाही हेतु सेवा में प्रेषित है।

संलग्नक:- उपरोक्तानुसार।  
04 किंते

भवदीय,



अधिशासी अभियन्ता

उत्तरी खण्ड गंगा नहर  
रुड़की।

- कांस्टी

पत्रांक:- 227 / उखगनरु / तदिनांक:

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैं।

1. मा0 नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली।
2. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड 'गौरा देवी पर्यावरण' भवन 46बी, आई0टी0 पार्क सहस्त्रधारा रोड देहरादून-248001
3. जिलाधिकारी हरिद्वार।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड रुड़की।
5. सहायक अभियन्ता-तृतीय, उत्तरी खण्ड गंगा नहर रुड़की को उनके द्वारा प्रेषित रिपोर्ट के सन्दर्भ में।
6. उपराजस्व अधिकारी, उत्तरी खण्ड गंगा नहर रुड़की।



  
अधिशासी अभियन्ता  
उत्तरी खण्ड गंगा नहर  
रुड़की।

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